

(1878) 02 CAL CK 0003

Calcutta High Court

Case No: None

The Empress on the
Prosecution of Johardi
Sheik

APPELLANT

Vs

Hematulla

RESPONDENT

Date of Decision: Feb. 12, 1878

Acts Referred:

- Criminal Procedure Code, 1898 (CrPC) - Section 215

Hon'ble Judges: L.S. Jackson, J; Cunningham, J

Bench: Division Bench

Judgement

L.S. Jackson, J.

The Deputy Magistrate was bound, u/s 215 of the Criminal Procedures Code, to hear all the witnesses for the prosecution. We direct that he do this, and then pass such order on the case as the evidence appears to him to call for.